Petition(s) for Special Leave to Appeal (C) No(s). 9218/2022

(Arising out of impugned final judgment and order dated 10-03-2022 in CWP No. 12953/2018 passed by the High Court Of Punjab & Haryana At Chandigarh)

STATE BANK OF INDIA

Petitioner(s)

VERSUS

ARVINDRA ELECTRONICS PVT. LTD.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.74350/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.74351/2022-EXEMPTION FROM FILING AFFIDAVIT)

Date: 20-05-2022 This petition was called on for hearing today.

CORAM: HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Sanjay Kapur, AOR

Ms. Megha Karnwal, Adv. Mr. Arjun Bhatia, Adv. Mrs. Shubhra Kapur, Adv. Mr. Lalit Rajput, Adv.

For Respondent(s) Mr. D.P. Singh, Adv. Mr. Sonam Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

The question which is posed for consideration of this Court is whether in exercise of powers under Article 226 of the Constitution of India, the High Court can extend the time period mentioned in the One Time Settlement (OTS) when under the OTS, a specific timelimit was fixed and the concession was given and the amount due and payable was reduced substantially.

Issue notice, returnable on 12.08.2022.

Mr. D.P. Singh, learned counsel, accepts notice on behalf of the respondent-original writ petitioner.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR